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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application NO: 1758 of 1993

Shri Gopal Chand ..... .... Applicants.

Versus

Union of India & ors. .... .... Respondents.

Hon'ble Mr. Maharaj Din, Member-Judicial

Hon'ble Miss Usha Sen, Member-Administrative.

(Hon'ble Mr. Maharaj Din, J.M.)

This is an application filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the relief that the applicant should be appointed as a Driver of a light vehicle. The applicant is serving as Safaiwala in the scale of Rs. 750-940/- under respondent No. 3 since 15.12.1980. The applicant acquired training of the driving of the light vehicle during the course of employment. The respondents utilised his services as the Driver of the Jeep for about two and half years. He was called for interview along with one Ram Sajeevan for regular appointment as a Jeep Driver on 30.9.93. It is stated that Ram Sajeevan has been selected for the post of Driver whereas the result of the interview was not communicated to the applicant. So, being aggrieved, the applicant has approached this Tribunal.

*[Signature]*

2. The applicant submitted representation to the department dated 1.11.93 (Annexure, A-8) which is pending for disposal. The applicant has moved this application before expiry of the six months as such, the application is premature. The learned counsel for the applicant at the admission stage has stated that the application may be disposed of with a direction to the respondents to dispose of the representation within the specified period. So, considering these facts and circumstances, we dispose of the original application with a direction to the respondent No. 1 to dispose of the representation of the applicant dated 1.11.93 by giving a reasoned reply.

3. The O.A. is accordingly disposed of at admission stage itself.

  
Member-A

  
Member-J

Allahabad Dated: 2.12.1993

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